

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SAFINTRA
ROOFING (INDIA) LIMITED

1.	NAME OF CORPORATE DEBTOR	SAFINTRA ROOFING (INDIA) LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	30/07/2008
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC-Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U74900MH2008PLC185250
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office address: Unit No. 21, 1st Floor, Navyug Industrial Estate MIDC Cross Road, J. B. Nagar, Andheri (E, ast), Mumbai City, Mumbai, Maharashtra, India, 400059
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	12/03/2024
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	13/03/2024 (The order has been communicated and received by the liquidator on 02/04/2024)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Mr. Rakesh Nathwani Registration No: IBBI/IPA-001/IP-P-02058/2020-2021/13190
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: G504, Mystique Moods, Behind Symbiosis College, Vimannagar, Pune, Maharashtra, 411014. E-mail: rakesh@carmn.in
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Correspondence Address: AAA Insolvency Professionals LLP, E-10A, Kailash Colony, New Delhi – 110048 E-mail: cirpsafintraroofting@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	02/05/2024 (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Court-IV, Mumbai has ordered the commencement of liquidation of **Safintra Roofing (India) Limited** on **13th March, 2024**.

The stakeholders of **Safintra Roofing (India) Limited** are hereby called upon to submit a proof of their claims including any update on or before **02/05/2024**, to the liquidator at the address mentioned against **item 10**.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Place: New Delhi

Mr. Rakesh Nathwani

Date: 04.04.2024

Liquidator

Safintra Roofing (India) Limited

Registration No. IBBI/IPA-001/IP-P-02058/2020-2021/13190

LATEST TEXTBOOK CHANGES BY NCERT

New tweaks in Class 12 history book: Doubts over Aryan migration

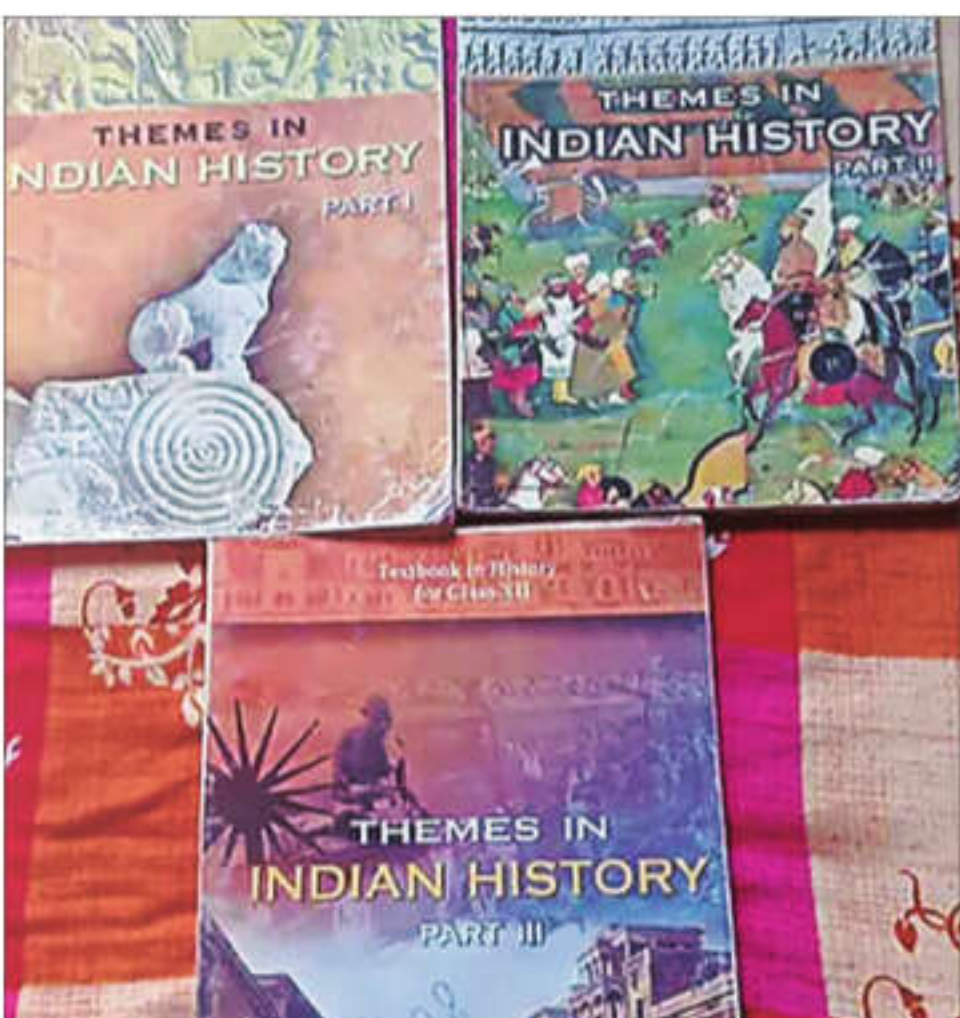
RITIKA CHOPRA
New Delhi, April 3

FROM THE ASSERTION that recent studies of ancient DNA obtained from archaeological sources at Rakhigarhi, an Indus Valley site in Haryana, rule out Aryan immigration to a call for more research into whether the Harappans and the Vedic people were the same. These are some of the significant changes introduced by the National Council for Education Research and Training (NCERT) in the history chapter meant for Class 12 students on the origins and fall of the Harappan Valley civilisation.

These changes are part of the revision and updating of history textbooks undertaken by NCERT for the academic year 2024-25, which were recently communicated to the Central Board of Secondary Education (CBSE). NCERT, which advises the Union government on school education, is the apex body tasked with drafting school textbooks used by more than four crore students annually.

Although changes have been carried out in History and Sociology textbooks for Classes 7, 8, 10, 11 and 12, the most substantive have been made to the Chapter titled 'Bricks, Beads and Bones - The Harappan Civilisation' in the Class 12 History textbook called 'Themes in India History Part-I'.

The additions and deletions related to the Harappan Civilisation have been justified on the grounds that 'recent evidence from



archaeological sites' warrants a 'correction' in the said chapter. The additions primarily emphasise the 'unbroken continuity for 5000 years' of the Harappan civilisation, reference recent archaeogenetic research conducted at the Rakhigarhi site to rule out Aryan immigration, and suggest that the Harappans practised some form of democratic system.

For instance, to emphasise 'continuity', NCERT has deleted a sentence that states "It appears that there was a break between the Early Harappan and the Harappan civilisation, evident from large-scale burning at some sites, as well as the abandonment of certain settlements."

The Council has added three new paragraphs on the recent DNA study at Rakhi-

garhi which mainly rejects Aryan immigration and emphasises that 'Harappans are the indigenous people of this region.'

"The genetic roots of the Harappans go back to 10,000 BCE. The DNA of the Harappans has continued till today and a majority of the South Asian population appears to be their descendants. Due to trade and cultural contacts of the Harappans with distant regions there is a mixture of genes in small quantity. The continuity without any break in genetic history as well as cultural history rules out large scale immigration of the so-called Aryans. This research also indicates that the people coming from the bordering areas and distant regions were absorbed in the Indian society. At no stage, the genetic history of the Indians was either discontinued or broken. As the Harappans started moving towards Iran and Central Asia, their genes also gradually spread in those regions," the new paragraph pertaining to the archaeogenetic research at

Rakhigarhi, states.

Further a sentence has been added calling for more research into the relation between Harappans and Vedic people. It states, "More research is also required on the relationship between the Harappans and the Vedic people as some scholars have argued that the authors of the Harappan civilisation and the Vedic people were the same." This sentence, NCERT states, has been added for 'critical thinking of the students.'

It's pertinent to mention here that ancient Indian history, especially the origins of the Harappan Civilisation, is a subject deeply divided by ideological perspectives. Pre-Marxist Indian historians believe that the source of Indian civilisation lies with indigenous people who called themselves Aryans and were the same as the Vedic people. In contrast, Marxist historians support the Aryan migration theory, arguing that the Harappans were pre-Vedic.

Some of the other changes made in Sociology and History textbooks include:

* In the Class 6 History textbook a Chapter titled 'Tribals, Dikus and the Vision of a Golden Age' talks about Birsu Munda's opposition to 'missionaries and Hindu landlords.' Here, the word Hindu has been dropped and this omission has been justified stating that it reflects the 'diverse social backgrounds of the landlords of the time.'

* In the Class 7 History textbook Our Past-II, A chapter titled 'Devotional Paths to the Divine' has a section on Nayanars, saints devoted to Shiva who emerged during the seventh to ninth centuries. Under this section, a sentence states that there were 63 Nayanars, who belonged to the different caste backgrounds, such

as potters, 'untouchable' workers, peasants, hunters, soldiers, Brahmanas and chiefs.

NCERT has dropped the words 'caste backgrounds' from this sentence and replaced it 'social backgrounds' with the justification that 'workers peasants, hunters, soldiers reflect social background' and not caste.

* In the fifth chapter (Patterns of Social Inequality and Exclusion) of the same Class 12 Sociology book, a section on adivasi struggles starts with: 'Like the Scheduled Castes, the Scheduled Tribes are social groups recognised by the Indian Constitution as specially marked by poverty, powerlessness and social stigma.' The portion that states SCs and STs are marked by poverty, powerlessness and social stigma has been deleted. This has been justified by NCERT as 'minor language editing for better construction of the sentence.'

* Another example of Sardar Sarovar Dam on the Narmada river under the same section on adivasi struggles has been edited. The original sentence reads: "Projects such as the Sardar Sarovar dam on the river Narmada in western India and the Polavaram dam on the river Godavari in Andhra Pradesh displace hundreds of thousands of adivasis, driving them to greater destitution." The part on such projects driving tribals to 'greater destitution' has been dropped.

* An image of communal riots in the sixth chapter of the Class 12 Sociology textbook (Indian Society) has been dropped on the ground that it is 'not relevant in the present time.' The photo accompanied text under section titled 'Communalism, Secularism and the Nation-State' in Chapter 6.

Home min scraps FCRA registration of 5 NGOs

EXPRESS NEWS SERVICE
New Delhi, April 3

THE UNION HOME Ministry has cancelled the registration of at least five non-governmental organisations (NGOs) under the Foreign Contribution Regulation Act (FCRA) for alleged violation of various provisions, sources said on Tuesday.

"With the cancellation of their FCRA registration, these NGOs will no longer be able to receive foreign contributions nor utilise the existing available funds," sources said.

The five NGOs are: Voluntary Health Association of India, CNI Synodical Board of Social Services, Indo-Global Social Service Society, Church's Auxiliary for Social Action, and Evangelical Fellowship of India.

None of the NGOs were available for comment.

According to sources, the NGOs faced action for allegedly utilising funds for works that were not in their mandate. The NGOs violated the laws by being involved in activities that are contrary to the provisions of the FCRA, they said.

The Voluntary Health Association of India (VHA), set up in 1970, is a federation of 27 State Voluntary Health Associations, linking more than 4,500 health and development institutions across the country, according to its website.

The Synodical Board of Social Services is the develop-



The five NGOs are:
Voluntary Health Association of India, CNI Synodical Board of Social Services, Indo-Global Social Service Society, Church's Auxiliary for Social Action, and Evangelical Fellowship of India

ment and justice board of the Church of North India (CNI). "CNI SBSS was formed as a response of the Church to the whole question of poverty and related social justice for the poor and exploited. It works with marginalised communities throughout the geography of CNI, following the Gospel of Christ to liberate the poor and oppressed from all forms of enslavement," says its website, adding that it has been working primarily with Dalits, Adivasis and women who have been "socially and economically excluded".

Indian troops to leave from Maldives by April: Muizzu

PRESS TRUST OF INDIA
Male, April 3

MALDIVES PRESIDENT MOHAMED Muizzu has said that Indian military personnel manning the second aviation platform would be withdrawn "within the current month" and reiterated that the entire process would be completed by May 10, a media report said here on Wednesday.

Muizzu's statement comes three weeks after the first batch of approximately 25 Indian military personnel stationed in the Maldives manning a helicopter gifted by India departed from the island nation after handing



over the operations of the chopper to an Indian civilian crew as agreed ahead of the March 10 deadline.

Eighty-eight Indian military personnel were operating two helicopters and a Dornier aircraft which were

The Indo-Global Social Service Society, in its website, says that it works with the mandate for a humane social order based on truth, justice, freedom and equity.

The website of the Church's Auxiliary for Social Action states that "though the initial focus was on providing immediate relief to victims of natural and human-induced calamities, it has today grown into a premier relief and development organisation in the country". Its primary objective is to strengthen the marginalised communities and promote sustainable development," it states, adding that the organisation "carries out its interventions irrespective of religion, caste, creed, gender and ethnicity."

The Evangelical Fellowship of India, founded in 1951, is "an evangelical alliance called to serve churches, institutions and individuals by strategic initiatives, capacity building and forging solidarity," says its website, adding that it also contributes towards "nation building".

"In total, 20,721 FCRA registrations have been cancelled since 2012. 3,924 FCRA were cancelled in 2012, four in 2013, 59 in 2014, 10,002 in 2015, 6 in 2016, 4,863 in 2017, one in 2018, 1,839 in 2019, nil in 2020, three in 2021, 15 in 2022, four in 2023," according to data available with the Home Ministry.

providing humanitarian and medical evacuation services in this archipelagic nation.

Following a high-level meeting in New Delhi on February 2 between the two sides, India agreed to replace its military personnel operating the three aviation platforms in the Maldives by May 10. The first batch left the island nation well before March 10.

State-owned Public Service Media reported that Muizzu made the fresh statement during a public meeting. He also reiterated his commitment to preserving Maldives' independence, emphasising that his government is dedicated to fulfilling this promise.

Recite preamble without imposing Christian traditions: Catholic body

R RADHIKA
New Delhi, April 3

RESPECT ALL FAITHS and traditions, don't force Christian traditions on students of other religions, have students recite the Preamble to the Constitution during the daily morning Assembly, and set up an "inter-religious prayer room" on school premises.

These are some of the major suggestions made by the Catholic Bishops' Conference of India (CBCI) to all educational institutions under its jurisdiction to help address "emerging challenges due to the current socio-cultural, religious, and political situation" in the country.

The CBCI is the apex decision-making body representing the Catholic community in India. Under its aegis, are approximately 14,000 schools, 650 colleges, seven universities, five medical colleges and 450 technical and vocational institutions.

These suggestions are part of a 13-page guideline and instruction document issued by the CBCI's Office for Education and Culture Monday, following the 36th General Body Meeting of the CBCI in January in Bengaluru, where one of the central themes discussed was the Church's response to the current socio-political situation in the country.

Issued for the first time, these guidelines have been introduced against the backdrop of recent attacks and protests against principals and staff of educational institutions run by the Christians.

The most recent incident took place in February when a group of Bajrang Dal activists staged a protest after a teacher of a private Christian missionary-run school in Tripura allegedly prohibited a student



from wearing a wristband adorned with a Hindu symbol and confiscated it.

The same month, a radical Hindu group in Assam gave Christian schools in the state a 15-day ultimatum to remove all Christian symbols and religious habits worn by priests, nuns, and brothers on their campuses.

Speaking to *The Indian Express*, Father Maria Charles SDB, national secretary of CBCI, said that the church is watchful and sensitive to such situations, even though he didn't want to draw any connections between these separate incidents.

The CBCI guidelines also emphasise strengthening security in educational institutions.

"Implement physical security measures to control access to school buildings and grounds, such as locked doors, entryway security systems, visitor check-in procedures, and surveillance cameras," the guidelines state.

"Given the political and social situation which is emerging these days, I think we need to be more sensitive as Catholic schools. It is also a reminder to the principals to be more sensitive, because the majority of our students and teachers are always from other faiths. All the more reason why we also need to be more sensitive. We have been teaching students the Preamble

for many years, not just now. For many years, we have believed that all our students need to know the Preamble and be aware of the constitutional values," Father Charles said.

Apart from displaying the Preamble to the Constitution at the entrance to the main school building and making students recite it during the morning assembly, the guidelines also ask schools to promote religious and cultural sensitivity and respect for diversity among not just school students but also staff members. It further suggests training on inclusive practices to create a welcoming and harmonious work environment in educational institutions.

Apart from the minority certificate that is issued to these schools, the guidelines also recommends schools to "display the photos of some of the prominent Indian freedom fighters, scientists, poets, national leaders, etc. at the school lobby, library, corridors, etc." In addition, it calls for educational institutions to have a separate 'inter-religious prayer room' or Sarvadharm Prarthanayal on the school premises.

"These guidelines are a gentle reminder or a wakeup call for our educational institutions. These are not suggested as a method of defence mechanism, rather reminding all the schools, how they need to be, how they need to keep everything in order," he said, adding, "Certain events here and there which have happened, which are not that palatable. And we, we need to be always worried about our students as well as the teachers."

While the guidelines largely address Catholic schools, Father Charles said that these are applicable to all schools, colleges, technical and vocational educational institutions under the church.

NOTICE

NOTICE is hereby given that the Share Certificate of Navin Fluorine International Limited has been lost or misplaced and the shareholder of the said securities Mr Hasim Ibrahim Natalwala now residing temporarily at Flat / B-302 Gemini Park Avenue NIBM ANNEXE Pune-411060 has applied to the Company to issue duplicate share certificate.

Any person who has a claim in respect of the said securities should lodge such a claim with the Company at its Registered Office located at 602, 6th Floor, Natraj by Rustumjee, 194, Sir M.V. Road & Western Express Highway, Near Kanakia 351 Building, Andheri (East), Mumbai 400 069 within 15 days from this date, else the Company will proceed to issue duplicate share certificate without further intimation.

Folio No.	Name of the shareholder(s)	Face Value of Shares	Certificate No(s)	Distinctive Numbers From -To	No. of Shares
08007403	Mr Hasim Ibrahim Natalwala	₹. 2	535881	47446851 To 47447105	255

Sd/-
Hasim Ibrahim Natalwala
Permanent address:
House No 1763, Sheikhmajumals Pole (Galiara Pole),
Ahmedabad 380001.

Place: Pune
Date : 3rd April, 2024

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.

(भारत सरकार का प्रभुत्व संयुक्त) (A Navratna Undertaking of Govt. of India)
CONCOR Bhawan, C-3, Mathura Road, Opposite Apollo Hospital, New Delhi-110076

NOTICE INVITING E-BIDS (E-TENDERING MODE ONLY)

Online Open E-bids are invited through two packet open tendering system from the RD50 approved sources for procurement of Constant Contact Side Bearer (CCSB) for modification of BLC & BLL WAGONS to RD50 Specification No. CONTR-02-MISC-2007 or Variant-A of WD-62-MISC-17 or Latest. The complete bid document can only be downloaded from the website (www.tenderwizard.com/CCLIL) during the tender sale period and the intending bidders should submit the document sale price of ₹1000.00 inclusive of all taxes and duties through e-payment at the time of making online request.

Bid Reference	CON/ITA-3/BLC/CCSB/E-84543/2023-24
Tendered Quantity	5200 Nos.
Bid Security (Earnest Money) Deposit	₹ 6,59,040/- (Eight Lakhs Fifty Nine Thousand Forty Only)
Cost of Document (Non-refundable)	₹ 1,000/- through online payment gateway to CONCOR
Tender processing fee (Non-refundable)	₹ 3,540/- (including GST @18%) through online payment gateway to CONCOR.
Period of Tender Sale (Online)	04.04.2024 at 17:00 hrs to 24.04.2024 at 17:00 hrs.
Date and time of Submission of Bid	25.04.2024 at 16:00 hrs.
Date and time of opening of Bid	26.04.2024 at 11:00 hrs.

Communication Address and Place of Opening
GGM/ITAREA-III, Container Corporation of India Ltd., NSIC, MDPB Building, 3rd Floor, Okhla Industrial Estate, Opp. NSIC Okhla Metro Station, New Delhi-110020. Email: akmishra@concorindia.com

For Qualification Criteria, Experience with respect to nature of work etc. please refer to detailed tender notice available on website tenderwizard.com/CCLIL, concorindia.co.in & eprocure.gov.in. Further, Corrigendum/Addendum to this tender, if any, will be published on said websites only. Newspaper press advertisement shall not be issued for the same.

Sd/- GGM/ITAREA-III

0070897089-1

PERSONAL

CHANGE OF NAME

I JANVI YOGESH SHAH alias JANVI Y SHAH D/O YOGESH HARISH SHAH W/O SUYOG BAJIRAO UGAHDE R/O Plot No.9 Savarkar Nagar Satpur Nashik Maharashtra-422012 have changed my name to JANVI SUYOG UGAHDE.

0040722598-1

THANKS GIVING

HOLY Spirit Thru who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the material desire may be I want to be with you and my loved ones in your perpetual glory forever Amen - ZDS

0070896245-1

"IMPORTANT"

Whist card is taken prior to acceptance of advertising copy. It is not possible to verify its contents. The Indian Express (PI) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any money or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

INVITATION FOR EXPRESSION OF INTEREST FOR TRANSFER / ASSIGNMENT OF NOT READILY REALISABLE ASSET NAMED TAG SHWETA FORMING PART OF THE LIQUIDATION ESTATE OF TAG OFFSHORE LIMITED (UNDER LIQUIDATION)

(Order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated 26 September 2019)

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code 2016 ("IBC") and regulations thereunder, that the 'Not-Readily Realisable Assets' ("NRA") identified and covered hereunder of Tag Offshore Limited (in liquidation) ("Corporate Debtor") stated in the table below is proposed to be transferred / assigned under Regulation 37A read with Schedule I of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations 2016 ("Liquidation Process Regulations").

The interested applicants may refer to the detailed Process Information Document available at <https://tagoffshore.in/>

Submission of EO1 along with supporting documents and EMD by the Applicant(s)	April 12, 2024
Verification of EO1, supporting documents and EMD by the Liquidator	April 17, 2024
Intimation to Eligible Applicant(s) by the Liquidator	April 17, 2024
Commencement of Due Diligence and visit by Qualified the Applicant(s) on the NRA Asset	April 17, 2024
Last date of Submission of Bid	April 24, 2024
Asset Details	Tag Tag Shweta

Basic Terms and Conditions (T&C)

- The assignment / transfer of the NRA will be done on "AS IS WHAT IS", "AS IS WHERE IS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS" without any representation, warranty or indemnity and sale of transfer shall take place after consultation with SCC.
- Such assignment shall be subject to provisions of IBC 2016 read with Schedule 1 of Liquidation Process Regulations, Section 29A in particular and regulations made there under.
- This notice shall be read in conjunction with the Process Information Document which is available at www.tagoffshore.in.
- Liquidator shall have right to reject any proposal without giving any reason. Mere submission of EO1 or proposal will not be considered as allotment of NRA.
- Liquidator reserves the right to cancel or modify the process without assigning any reason and without any liability whatsoever.
- This is not an offer document.

Mumbai, 4th April 2024
IBBI Registration No. IBBI/LPA-003/IP-P0080/2017-18/10703
Process Email: liquidator.tagoffshore@duffanddhelps.com
C/o - Kroll Advisory Private Limited, 14th Floor, Rajeha Towers, Bandra Kurla Complex, Bandra East, Mumbai-400 051
IBBI Registered Email: resolutionsdip@gmail.com
IBBI Registered Address: 903, Queensgate CHS, Hirandani Estate, Off. Ghodbunder Road, Thane (W), Mumbai - 400 067
Website: www.tagoffshore.in

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF SAFINTRA ROOFING (INDIA) LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	SAFINTRA ROOFING (INDIA) LIMITED
2. Date of Incorporation of Corporate Debtor	30/07/2008
3. Authority under which Corporate Debtor is Incorporated/Registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74900MH2008PLC185250
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office Address: Unit No. 21, 1st Floor, Navayug Industrial Estate MIDC Cross Road, J. B. Nagar, Andheri (E. ast), Mumbai City, Mumbai, Maharashtra, India, 400059
6. Date of closure of Insolvency Resolution Process	12/03/2024
7. Liquidation commencement date of Corporate Debtor	13/03/2024 (The order has been communicated and received by the liquidator on 02/04/2024)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Rakesh Nathwani Regn. No: IBBI/LPA-001/IP-P-02058/2020-2021/13190
9. Address and Email of the liquidator: as registered with the Board	Address: G504, Mystique Moods, Behind Symbiosis College, Vimanagar, Pune, Maharashtra, 411014. E-mail: rakesh@ccarmin.in
10. Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: AAA Insolvency Professionals LLP, E-10A, Kalfash Colony, New Delhi-110048. E-mail: cirpsafintraroofting@gmail.com
11. Last date for submission of Claims	02/05/2024 (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Court-IV, Mumbai has ordered the commencement of liquidation of Safintra Roofing (India) Limited on 13th March, 2024.

The stakeholders of Safintra Roofing (India) Limited are hereby called upon to submit a proof of their claims including any update on or before 02/05/2024, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Rakesh Nathwani
Liquidator

Safintra Roofing (India) Limited
Registration No.: IBBI/LPA-001/IP-P-02058/2020-2021/13190

Date : 04.04.2024
Place : New Delhi

CENTRAL RAILWAY

Bhusawal Division

E-Tender NOTICE NO. BSL/ELW/TENDER/2023-24/42

1) Name of Work: Integrated Management System (IMS), Energy Management System (EnMS) & SS Recertification for ELW/BSL 2) Estimated Cost: Rs. 1,52,757.35/- (Rupees One Lakh Fifty-Two Thousand Seven Hundred Fifty-Seven & Thirty Five Paise only) 3) Completion period: 36 Months 4) Earnest Money Deposit: 3100/- (Rupees Three thousand One hundred only) 5) Last Date & time for closing of uploading of tender: 03.05.2024 at 15:00 Hours 6) Website particulars: www.irops.gov.in 7) Notice Board location & Address: (Where complete details of tender can be seen): Office of the Chief Workshop Manager, Electric Locomotive Workshop, Bhusawal, Central Railway, Old Varangaon Road, Bhusawal, PIN Code: 425201.

RailMadad Helpline 139

CENTRAL RAILWAY

VARIOUS WORKS

E-Tender Notice No. BB.EL.GSU.

PSI-2024-25/1 Dated 02.04.2024

Senior Divisional Electrical Engineer (GSU), 3rd Floor, Old Area Manager's building, Goods Depot, P.D. melio Road, Wadibunder, Mumbai-400 010 for and on behalf of President of India, invites open E-tender (In Two Packet system) through website www.irops.gov.in from established and reputed contractors for the following work. The tender submitted manually, shall not be accepted. The last date of submission of tender is till 15:00 hrs on 17.05.2024 & tender will be opened after 15:15 Hrs on the same day. Name of work: Transportation, erection, testing and commissioning of 30/42 MVA and 40/56 MVA, 110KV/27KV Transformers along with Design, supply, erection, testing and commissioning of 110KV and 25KV Circuit Breakers and associated equipments in existing 110KV/25 KV, AC Traction sub-station in Mumbai division of Central Railway.

Tender Cost (Approximate): Rs. 16.17 Crore Required Bid Security: Rs. 9,58,600/- Validity of offer: 90 Days. Completion period: 24 Months (including monsoon) Complete details of tender are available at the website www.irops.gov.in. The complete tender document can be downloaded from the website.

ADEE/GSU/BB, C.R., Wadibunder

Download UTS App for Tickets

थोडक्यात

महाराष्ट्र स्थापत्य अभियांत्रिकी सेवा परीक्षेचा निकाल जाहीर मुंबई : महाराष्ट्र लोकसेवा आयोगातर्फे दि. २० ते २३ फेब्रुवारी आणि २६ ते २८ फेब्रुवारी या कालावधीत महाराष्ट्र स्थापत्य अभियांत्रिकी सेवा (मुख्य) परीक्षा २०२२ करिता मुलाखती घेण्यात आलेल्या परीक्षेचा अंतिम निकाल जाहीर करण्यात आला आहे. त्यानुसार १०१ उमेदवारांची शासनाकडे शिफारस करण्यात आली आहे. या परीक्षेमध्ये नाशिक जिल्ह्यातील ओंकार संजय निकुंभ हे खुला व मागास वर्गांवारीतून प्रथम आले आहेत. तसेच छत्रपती संभाजीनगर जिल्ह्यातील स्वप्नाली संजय तांदुळजे या महिला वर्गावारीतून राज्यात प्रथम आल्या आहेत. हा निकाल व प्रत्येक प्रवर्गाकरिता शिफारसपात्र ठरलेल्या शेवटच्या उमेदवाराचे गुण आयोगाच्या संकेतस्थळावर प्रसिद्ध करण्यात आले आहेत.

कान्समध्ये फिल्म मार्केटसाठी 'जिप्सी', 'भेरा', 'वल्ली'ची निवड मुंबई : महाराष्ट्र शासनाच्या सांस्कृतिक कार्य विभागाअंतर्गत कार्यरत असणाऱ्या चित्रपट, रंगभूमी आणि सांस्कृतिक विकास महामंडळाच्यावतीने फ्रान्स येथील कान्स आंतरराष्ट्रीय चित्रपट महोत्सव फिल्म मार्केटकरिता तीन मराठी चित्रपटांची निवड करण्यात आली आहे. यात शशी खंदारे दिग्दर्शित 'जिप्सी', श्रीकांत भिडे दिग्दर्शित 'भेरा' आणि मनोज शिंदे



दिग्दर्शित 'वल्ली' या चित्रपटांची वर्षा लागली आहे. याबाबतची माहिती महोत्सवाच्या माहिती महामंडळाचे व्यवस्थापकीय संचालक डॉ. अविनाश डाकणे यांनी दिली. फ्रान्समध्ये दि. १४ ते २२ मे या कालावधीत कान्स येथे हा चित्रपट महोत्सव होणार असून महामंडळामार्फत २०१६ पासून कान्स महोत्सवातील फिल्म मार्केटमध्ये मराठी चित्रपट पाठवले जात आहेत. मराठी चित्रपटांची ख्याती आणि प्रसिद्धी आंतरराष्ट्रीय स्तरावर पोहोचावी आणि आंतरराष्ट्रीय प्रेक्षकांनाही मराठी चित्रपटांची महती कळावी हा या मागील हेतू आहे. दरम्यान, यंदा कान्ससाठी एकूण २३ चित्रपटांचे प्रवेश प्राप्त झाले होते. त्यातून या तीन चित्रपटांची निवड करण्यात आली.

क्लिनअप मार्शलकडून आता डिजिटल पावती दंडाची रकम ऑनलाईन भरण्याची सोय

मुंबई, दि. ३ : प्रतिनिधी

मुंबईतील सार्वजनिक स्वच्छतेचे नियम मोडणाऱ्यांवर होणारी दंडात्मक कारवाई आता तंत्रज्ञानाचा आधार घेऊन डिजिटल पद्धतीने केली जाणार आहे. या पध्दतीस प्रकल्पाची अंमलबजावणी मंगळवार, दि. २ एप्रिलपासून 'एफ' विभागाला सुरू करण्यात आली आहे. यामध्ये प्रशिक्षित क्लिन अप मार्शल कारवाई करताना आकारलेल्या दंडाची पावती हाताने न लिहिता मोबाईल ॲपद्वारे छापील पावती स्वरूपात देणार आहेत. एवढेच नव्हे, तर ऑनलाईन पद्धतीने दंड भरण्याचा पर्यायदेखील नागरिकांना उपलब्ध करून देण्यात आला आहे. या सुविधेला मिळणारा प्रतिसाद पाहून नंतर संपूर्ण मुंबईत या तंत्रज्ञानावर आधारित उपक्रमाची अंमलबजावणी करण्यात येणार आहे.

ऑनलाईन पद्धतीने कार्यवाही करण्याचे मोबाईल ॲप हे पालिकेच्या माहिती तंत्रज्ञान विभागाने तयार केले आहे. मुंबईतील सर्व २४ प्रशासकीय विभागांमध्ये नियुक्त सर्व क्लिन अप मार्शल संस्थांना त्याचे प्रशिक्षण दि. २६ मार्च रोजी देण्यात आले. प्रत्येक प्रशासकीय विभागात ३० याप्रमाणे संपूर्ण मुंबईत मिळून सुमारे ७०० क्लिन अप मार्शल संस्था कार्यरत आहेत. डिजिटल कारवाई सुरू केल्यानंतर, त्यातून येणाऱ्या अनुभवांना लक्षात घेऊन टप्प्याटप्प्याने संपूर्ण मुंबईत याची अंमलबजावणी करण्यात येणार आहे, असे अतिरिक्त महानगरपालिका आयुक्त (पश्चिम उपनगरे) डॉ. सुधाकर शिंदे यांनी सांगितले.

देशाचा विकास, हेच मोदी सरकारच्या सत्तेचे ध्येय व संकल्प : प्रवीण दरेकर

मुंबई, दि. ३ : प्रतिनिधी

“देशाचा विकास, हेच मोदी सरकारच्या सत्तेचे ध्येय असल्याने त्याच दिशेने विकास कार्ये झाली. त्यामुळेच देशाचा विकसित, आत्मनिर्भरतेच्या दिशेने प्रवास गतीने सुरू आहे. मोदी सरकारने गेल्या दहा वर्षात विविध योजनांच्या माध्यमातून कोट्यवधी गोर-गरीब, वंचितांचा विकास करून 'विकसित भारत' संकल्प प्रत्यक्षात आणण्याच्या दिशेने निर्धारपूर्वक वाटचाल केली आहे, ” असे प्रतिपादन भाजप विधान परिषद गटनेते व आमदार प्रवीण दरेकर यांनी केले आहे.

मुंबई भाजप कार्यालयात बुधवार, दि. ३ एप्रिल रोजी आयोजित केलेल्या पत्रकार परिषदेत ते बोलत होते. पुढे दरेकर म्हणाले की, “सरकारी योजनांच्या निधी वाटपातील भ्रष्टाचार थांबवून गोर-गरीब, गरजू वर्गापर्यंत योजनांचे लाभ १०० टक्के पोहोचविल्याने सुमारे २५ कोटी भारतीय दारिद्र्यरेषेच्या वर आले आहेत. यावेळी भाजप प्रदेश माध्यम विभाग प्रमुख नवनाथ बन उपस्थित होते.



प्रत्येक घटकाला मिळाला लाभ

युपीए सरकारच्या कारभाराची तुलना भाजपच्या नेतृत्वाखालील 'एनडीए' सरकारशी करत देशात घडलेले परिवर्तन दर्शवणारी आकडेवारीही दरेकर यांनी यावेळी सादर केली. २०१४ साली 'एलपीजी' गॅस सिलिंडर्सवर सरकारकडून मिळणारी सबसिडी डीबीटी म्हणजे 'डायरेक्ट बेंनिफिट ट्रान्सफर' योजनेअंतर्गत थेट बँक खात्यात जमा करणे बंद केले होते. २०१४ साली माफक दरात औषधे पुरवणारी केवळ ८० जण औषध केंद्रे देशात होती. तीच आजपर्यंत दहा हजार केंद्रे आहेत. प्रत्येक घटकापर्यंत सरकारी योजनांचे लाभ पोहोचावेत याला प्राधान्य देत त्या दिशेने प्रयत्न केल्याचे दरेकर यांनी सांगितले.

दरेकर यांनी यावेळी मोदी सरकारच्या कल्याणकारी योजनांचे लाभार्थी, देशाच्या अर्थव्यवस्थेचे २०१४ पर्यंतचे चित्र आणि गेल्या दहा वर्षात अर्थव्यवस्थेची झालेली

जनेतेला मोफत अन्नधान्य, १४ कोटी कुटुंबांच्या घरात नळाद्वारे पिण्याचे पाणी, दहा कोटी गॅस कनेक्शन, १२ कोटी स्वच्छतागृहांची बांधणी, 'सौभाग्य योजने'मुळे ग्रामीण भागात १०० टक्के विद्युतीकरण, कोरोना संकटातून बाहेर पडण्यासाठी ७८ लाख फेरीवाल्यांना दहा हजार कोटीचे कर्ज, सरकारी निधीच्या वाटपात होणारी गळती थांबवून लाभार्थ्यांपर्यंत १०० टक्के पोहोचवणे ही मोदी सरकारच्या दहा वर्षातील कामगिरीची ठळक वैशिष्ट्ये आहेत.

साधारण ५१ कोटीपेक्षा अधिक नागरिकांची जनधन बँक खाती सुरू केल्याने एका पैशाचीही गळती न होता सरकारी योजनांचे अनुदान, अर्थसाहाय्य थेट लाभार्थ्यांपर्यंत पोहोचत आहेत. गेल्या दहा वर्षात ३४ लाख कोटी रुपये लाभार्थ्यांच्या बँक खात्यात जमा झाले आहेत. डिजिटल व्यवहारांना प्रोत्साहन दिल्यामुळे २०१६ पासून गेल्या आठ वर्षात २६ हजार, ५०० कोटी एवढ्या रकमेचे व्यवहार 'युपीआय'द्वारे झाले आहेत.

हुतात्मा चौकाकडील रस्ता खुला

मुंबई, दि. ३ : प्रतिनिधी

हुतात्मा चौकातील दक्षिणेकडे जाणाऱ्या डी.एन.रोड रस्त्याच्या पुनर्भरणीचे काम आता पूर्ण झाले आहे. मेट्रो ३ भूमिगत स्थानकाच्या कामासाठी हा रस्ता वळविण्यात आला होता. त्यानंतर आता ३९० मीटर लांबीची एक मार्गिका वाहतुकीसाठी खुला करण्यात आला आहे. मुंबईकर आणि या भागातील रहिवाशांनी संयम आणि पाठिंबा दिल्याबद्दल मुंबई मेट्रो रेल कॉर्पोरेशन (एमएमआरसीएल) ने आभार व्यक्त केले आहे.

मुंबई मेट्रो ३ प्रकल्पाचा पहिला टप्पा लवकरच सुरू करण्याचा एमएमआरसीएलचा प्रयत्न आहे. कुलाबा-वांद्रे-सीझ मेट्रो ३ मार्गाचे काम सध्या वेगात सुरू आहे. या

मार्गाचा पहिला टप्पा सुरू झाल्यावर आरे ते बीकेसी असा भुयारी मेट्रो प्रवास करण्याचे मुंबईकरांचे स्वप्न पूर्ण होणार आहे. मेट्रो ३ मार्गाची एकूण लांबी ३३.५ किमी असून हा मार्ग पूर्णपणे भागातील रहिवाशांनी संयम आणि पाठिंबा दिल्याबद्दल मुंबई मेट्रो रेल कॉर्पोरेशन (एमएमआरसीएल) ने आभार व्यक्त केले आहे.

भुयारी आहे. या मार्गात २६ भुयारी आणि एक जमिनीवरील अशी २७ स्थानके असून वर्ष २०३१ पर्यंत १७ लाख प्रवासी प्रतिदिन प्रवास करतील, असा अंदाज आहे.

मोनो, मेट्रोसाठी आता अदानींची वीज

मुंबई, दि. ३ : प्रतिनिधी

मुंबई महानगर प्रदेश विकास प्राधिकरणाच्या (एमएमआरडीए) मोनोरेल आणि मेट्रो प्रकल्पासाठी अदानी इलेक्ट्रिसिटीकडून वीजपुरवठा केला जाणार आहे. सध्या मोनोरेल व मेट्रोसाठी टाटा पॉवरकडून वीजपुरवठा केला जात आहे. पण टाटा पॉवरने वीज दरात मोठी वाढ केल्यामुळे 'एमएमआरडीए'ने वीजपुरवठादार बदलण्याचा निर्णय घेतला आहे.

चेंबूर ते जेकब सर्कल मोनोरेल मार्गिका आणि 'मेट्रो २ अ' सह 'मेट्रो ७' मार्गिकेसाठी सध्या टाटा पॉवर वीजपुरवठादार आहे. टाटा पॉवरकडून मोनोरेल आणि मेट्रोसाठी सध्या, २०२३-२४ साठी ४.९२ रुपये प्रति युनिट असे दर आकारले जातात. परंतु, टाटाच्या वीज दरात सोंमवारपासून वाढ झाल्यामुळे २०२४-२५ साठी मोनोरेल आणि मेट्रोसाठी

वीजदरवाढीमुळे

'एमएमआरडीए'चा निर्णय

७.३७ रुपये प्रति युनिट असे दर आकारण्यात येणार आहे. त्यामुळे 'एमएमआरडीए'ने टाटा पॉवरवरील अदानीची वीज घेण्याचा निर्णय घेतला आहे. अदानीकडून वीज घेतल्यास 'एमएमआरडीए'ला ६.१५ रुपये प्रति युनिट दर द्यावा लागेल. एकूणच अदानीची वीज काहीशी स्वस्तात उपलब्ध होणार असल्याने 'एमएमआरडीए'ने वीजपुरवठादार बदलण्याचा निर्णय घेतला आहे.

दंड माफीसाठी राज्यपालांच्या माजी प्रधान सचिवांचा अर्ज

मुंबई, दि. ३ वृत्तसंस्था

महाराष्ट्र राज्याचे राज्यपाल यांचे एकेकाळी प्रधान सचिव असलेले संतोष कुमार यांनी बदली झाल्यानंतर अतिरिक्त वेळ ते राजभवनातील जलदर्शन बॅलायत राहत होते. राजभवनाने २० लाखांचा दंड भरण्यासाठी काढलेल्या नोटीसनंतर तो दंड माफ करण्यासाठी संतोष कुमार आटापिटा करत आहे. संतोष कुमार यांनी दंडनीय दराने अनुज्ञाप्ती शुल्क माफ

करण्यासाठी केलेल्या विनंतीवर कार्यवाही सुरू असल्याची माहिती 'आरटीआय' कार्यकर्ते अतिल गलगली यांना राजभवनतर्फे कळविण्यात आली आहे.

'आरटीआय' कार्यकर्ते अनिल गलगली यांना राज्यपाल यांचे परिवार प्रबंधक कार्यालयाच्या कार्यालयीन अधिकाऱ्या प्रांजली आंब्रे यांनी संतोष कुमार यांना जारी केलेली नोटीस उपलब्ध करून दिली. प्रांजली आंब्रे यांनी सांगितले की, “संतोष

कुमार यांनी दंडनीय दराने अनुज्ञाप्ती शुल्क माफ होण्याबाबत आले होते. हा बंगला पदभार सोडल्यानंतर तीन महिन्यांच्या कालावधीनंतरही रिकामा केला नाही. सध्या ते प्रधान सचिव आणि 'ओएसडी' (अपील), महसूल आणि वन विभाग या पदावर कार्यरत आहेत.

निवासस्थान रिकत न केल्याने त्यांना र. १५० प्रति चौरस फूट या दराने २० लाख, ५२ हजार, ३२५ दंड लागू होत आहे.

राजभवनमधील जलदर्शन येथे सरकारी निवासस्थान देण्यात आले होते. हा बंगला पदभार सोडल्यानंतर तीन महिन्यांच्या कालावधीनंतरही रिकामा केला नाही. सध्या ते प्रधान सचिव आणि 'ओएसडी' (अपील), महसूल आणि वन विभाग या पदावर कार्यरत आहेत. निवासस्थान रिकत न केल्याने त्यांना र. १५० प्रति चौरस फूट या दराने २० लाख, ५२ हजार, ३२५ दंड लागू होत आहे.

फॉर्म बी जाहीर उद्घोषणा (भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसमापन प्रक्रिया) विनियमन, २०१६ ने विनियमन १२)			
संक्रि. क्र.	संक्रि. क्र.	संक्रि. क्र.	संक्रि. क्र.
१. कॉर्पोरेट कर्जदाराचे नाव	संक्रि. क्र.	संक्रि. क्र.	संक्रि. क्र.
२. कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	३०.०७.२००८	३०.०७.२००८	३०.०७.२००८
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नॉटरीकरण झाले	आरओसी-मुंबई	आरओसी-मुंबई	आरओसी-मुंबई
४. कॉर्पोरेट अर्थकोषाचा कॉर्पोरेट ओळख क्रमांक	U74900MH2008PLC185250	U74900MH2008PLC185250	U74900MH2008PLC185250
५. कॉर्पोरेट कर्जदाराच्या नॉटरीकृत कार्यालयाचा पत्ता: युनिके. क्र. २१, पहिला मजला, नवगुला इंडस्ट्रियल इस्टेट एमआयव्हीसी कोस रोड, जे. बी. नगर, अहमदनगर (पुणे), महाराष्ट्र, भारत ४०००१५.	१२.०२.२०२४	१२.०२.२०२४	१२.०२.२०२४
६. दिवाळखोरी ठरवत प्रक्रिया परिसमाप्तीचा दिनांक	१२.०२.२०२४	१२.०२.२०२४	१२.०२.२०२४
७. कॉर्पोरेट कर्जदाराचे परिसमापन सुरू होण्याचा दिनांक	१२.०२.२०२४ (परिसमापन सुरू रोजी आदेश कळविण्यात आला आणि प्राप्त झाला)	१२.०२.२०२४	१२.०२.२०२४
८. परिसमापन म्हणून काम पाहणाऱ्या दिवाळखोरी व्यवसायिकाचे नाव आणि आयडीएन क्रमांक	श्री. राकेश नायकानी	श्री. राकेश नायकानी	श्री. राकेश नायकानी
९. मंडळाकडे परिसमापकासह पत्रा आणि ई-मेल	पत्रा: श्री.रा. नायकानी, २०२४/०७/२०/२०२४/२०२४/१३१९०	पत्रा: श्री.रा. नायकानी, २०२४/०७/२०/२०२४/२०२४/१३१९०	पत्रा: श्री.रा. नायकानी, २०२४/०७/२०/२०२४/२०२४/१३१९०
१०. परिसमापकासह पत्रा आणि ई-मेल	पत्रा: श्री.रा. नायकानी, २०२४/०७/२०/२०२४/२०२४/१३१९०	पत्रा: श्री.रा. नायकानी, २०२४/०७/२०/२०२४/२०२४/१३१९०	पत्रा: श्री.रा. नायकानी, २०२४/०७/२०/२०२४/२०२४/१३१९०
११. दावा सादर करण्याचा अंतिम दिनांक	०२.०५.२०२४ (परिसमापन आदेश प्राप्त झाल्यापासून तीस दिवस)	०२.०५.२०२४	०२.०५.२०२४

यादारे सुसूचना देण्यात येते की, माननीय राष्ट्रीय कंपनी कायदा न्यायधिकरण, न्यायालय IV, मुंबई यांनी दि. १३ मार्च, २०२४ रोजी संक्रि. क्र. १३/२०२४/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले.

संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले.

संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले.

संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले.

संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले.

संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले.

संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले.

संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले.

संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले. संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९० (संक्रि. क्र. १३/२०२४/२०२४/२०२४/१३१९०) दिवाळखोरी प्रक्रिया सुरू करण्याचे आदेश दिले.

महानिर्मितीने गाठले ऐतिहासिक वीज उत्पादनाचे लक्ष

मुंबई, दि. ३ : प्रतिनिधी